

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

108. C.P.(IB) -833(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.11.2023**

NAME OF THE PARTIES: M/s Kesar Tubes

V/s.

South Seas Distilleries and Breweries Private Limited.

SECTION 9 OF IBC, 2016

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**ORDER**

**(Hearing Through: VC and Physical (Hybrid) Mode)**

Counsel for the Petitioner is present through virtual hearing but did not put his appearance in chat box. Adv. Shyam Kapadia a/w Adv. Sohan Kinkhabwala, Counsel for the Respondent is present through physical hearing.

When the matter was called the Counsel for the Petitioner though logged-in but neither switched on the camera nor microphones and did not respond to the queries of this Bench therefore the matter was passed over.

On the second time when the matter was called the Counsel for the Petitioner neither appeared physically nor virtually. Counsel for the Respondent present and submits that the present petition is not maintainable in view of the various judgment passed by the Hon'ble NCLAT.

List this matter on **19.12.2023** for final hearing.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)

Vitthal